

SUPREME COURT OF INDIA

Commissioner of Income-Tax

Vs.

Shivsagar Estate

(S.P. Bharucha, R.C. Lahoti and N. S. Hegde JJ.)

27.07.2000

ORDER

1. Having regard to the fact that no appeal has been carried against the orders of identical assessment for the previous year, the civil appeals and special leave petitions are dismissed.
2. No order as to costs.